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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5048/2024 & CM APPL. 20693/2024 (Stay)

CA DEEPAK AGRAWAL

..... Petitioner

Through: Ms. Chhavi Jain, Mr. Akhilesh
& Ms. Neha Kataria, Advs.

versus

UNION OF INDIA, MINISTRY OF CORPORATE AFFAIRS
THROUGH THE SECRETARY & ANR. Respondents

Through: Mr. Jagdish Chandra, CGSC
with Ms. Kriti Sinha and Mr.
Shubham Kumar Mishra, Advs.
for Resp./ UOI.

Mr. Zoheb Hossain, Mr. Vivek
Gurnani, Ms. Abhipriya Rai,
Mr. Vivek Gaurav, Mr. Kartik
Sabharwal, Ms. Radhika Puri,
Ms. Jharna Sharma & Ms.
Pooja Sharma, Advs. for
NFRA.

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+ W.P.(C) 9235/2024 & CM APPL. 37834/2024 (Interim relief)

JIGNESH MEHTA

..... Petitioner

Through: Mr. Vikram Nankani, Sr. Adv.
with Mr. Prithvi Raj
Choudhary, Mr. Nikhil Rungta,
Mr. Karan Sachdev, Ms. Shruti
Mandoka & Mr. Vishnu
Sharma, Advs.

versus

UNION OF INDIA & ANR. Respondents

Through: Ms. Radhika Biswajit Dubey,
CGSC with Mr. Amit Acharya,
Ms. Gurleen Kaur & Mr.
Kritarth Upadhyay, Advs. for
Resp./ UOI.



Mr. Zoheb Hossain, Mr. Vivek Gurnani, Ms. Abhipriya Rai, Mr. Vivek Gaurav, Mr. Kartik Sabharwal, Ms. Radhika Puri, Ms. Jharna Sharma & Ms. Pooja Sharma, Advs. for NFRA.

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W.P.(C) 9236/2024 & CM APPL. 37836/2024 (Interim Relief)

AMIT CHATURVEDI

..... Petitioner

Through: Mr. Vikram Nankani, Sr. Adv. with Mr. Prithvi Raj Choudhary, Mr. Nikhil Rungta, Mr. Karan Sachdev, Ms. Shruti Mandoka & Mr. Vishnu Sharma, Advs.

versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr. Jagdish Chandra, CGSC with Ms. Kriti Sinha and Mr. Shubham Kumar Mishra, Advs. for Resp./ UOI.
Mr. Zoheb Hossain, Mr. Vivek Gurnani, Ms. Abhipriya Rai, Mr. Vivek Gaurav, Mr. Kartik Sabharwal, Ms. Radhika Puri, Ms. Jharna Sharma & Ms. Pooja Sharma, Advs. for NFRA.

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W.P.(C) 9237/2024 & CM APPL. 37838/2024 (Interim relief)

PARAG D MEHTA

..... Petitioner

Through: Mr. Vikram Nankani, Sr. Adv. with Mr. Prithvi Raj Choudhary, Mr. Nikhil Rungta, Mr. Karan Sachdev, Ms. Shruti Mandoka & Mr. Vishnu Sharma, Advs.

versus



UNION OF INDIA & ANR. Respondents
Through: Mr. Rohan Jaitley, CGSC with
Mr. Hussain Taqvi, Mr. Dev
Pratap Shahi, Ms. Ranjana
Jaitley and Mr. Yogya Bhatia,
Advs. for R-1.
Mr. Zoheb Hossain, Mr. Vivek
Gurnani, Ms. Abhipriya Rai,
Mr. Vivek Gaurav, Mr. Kartik
Sabharwal, Ms. Radhika Puri,
Ms. Jharna Sharma & Ms.
Pooja Sharma, Advs. for
NFRA.

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W.P.(C) 9238/2024 & CM APPL. 37840/2024 (Interim relief)

CHATURVEDI & SHAH LLP Petitioner
Through: Mr. Vikram Nankani, Sr. Adv.
with Mr. Prithvi Raj
Choudhary, Mr. Nikhil Rungta,
Mr. Karan Sachdev, Ms. Shruti
Mandoka & Mr. Vishnu
Sharma, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through: Mr. Pavan Narang, SPC with
Mr. Tarveen Singh Nanda, Mr.
Himanshu Sethi & Ms.
Aishwarya Chhabra, Advs. for
Resp./UOI.
Mr. Zoheb Hossain, Mr. Vivek
Gurnani, Ms. Abhipriya Rai,
Mr. Vivek Gaurav, Mr. Kartik
Sabharwal, Ms. Radhika Puri,
Ms. Jharna Sharma & Ms.
Pooja Sharma, Advs. for
NFRA.

CORAM:
HON'BLE MR. JUSTICE YASHWANT VARMA
HON'BLE MR. JUSTICE DHARMESH SHARMA



ORDER
04.09.2024

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1. Notice. Since the National Financial Reporting Authority [‘NFRA’] is duly represented by Mr. Hossain, let a reply dealing with the factual aspects which arise in these writ petitions be filed within a period of three weeks’ from today. The petitioners shall have liberty to respond to the same within a period of two weeks’ therefrom.
2. We take note of the interim arrangement which was ordered in terms of an order dated 21 May 2020 passed in W.P.(C) 1522/2020, W.P.(C) 1524/2020 and W.P.(C) 1525/2020 as well as the subsequent order dated 15 February 2024 passed in W.P.(C) 1549/2024.
3. We take note of the admitted position that the challenge in these writ petitions would proceed on lines identical to those which are being considered in a batch of writ petitions led by WP(C) 1065/2021 on which judgment has been reserved and in which interim orders operate.
4. Accordingly, we provide that while it shall be open for the respondents to proceed further with the Show Cause Notices impugned herein, any orders adverse to the petitioners, if passed, shall not be given effect to without the leave of the Court.
5. Let these matters be called again on 09.10.2024.

YASHWANT VARMA, J.

DHARMESH SHARMA, J.

SEPTEMBER 4, 2024/kk